



APEX UNIVERSITY, JAIPUR

APEX SCHOOL OF LAW

is organizing

3rd Dr. S.M. Juniwal
**Ranka Moot Court
Competition**

15th-17th November 2025

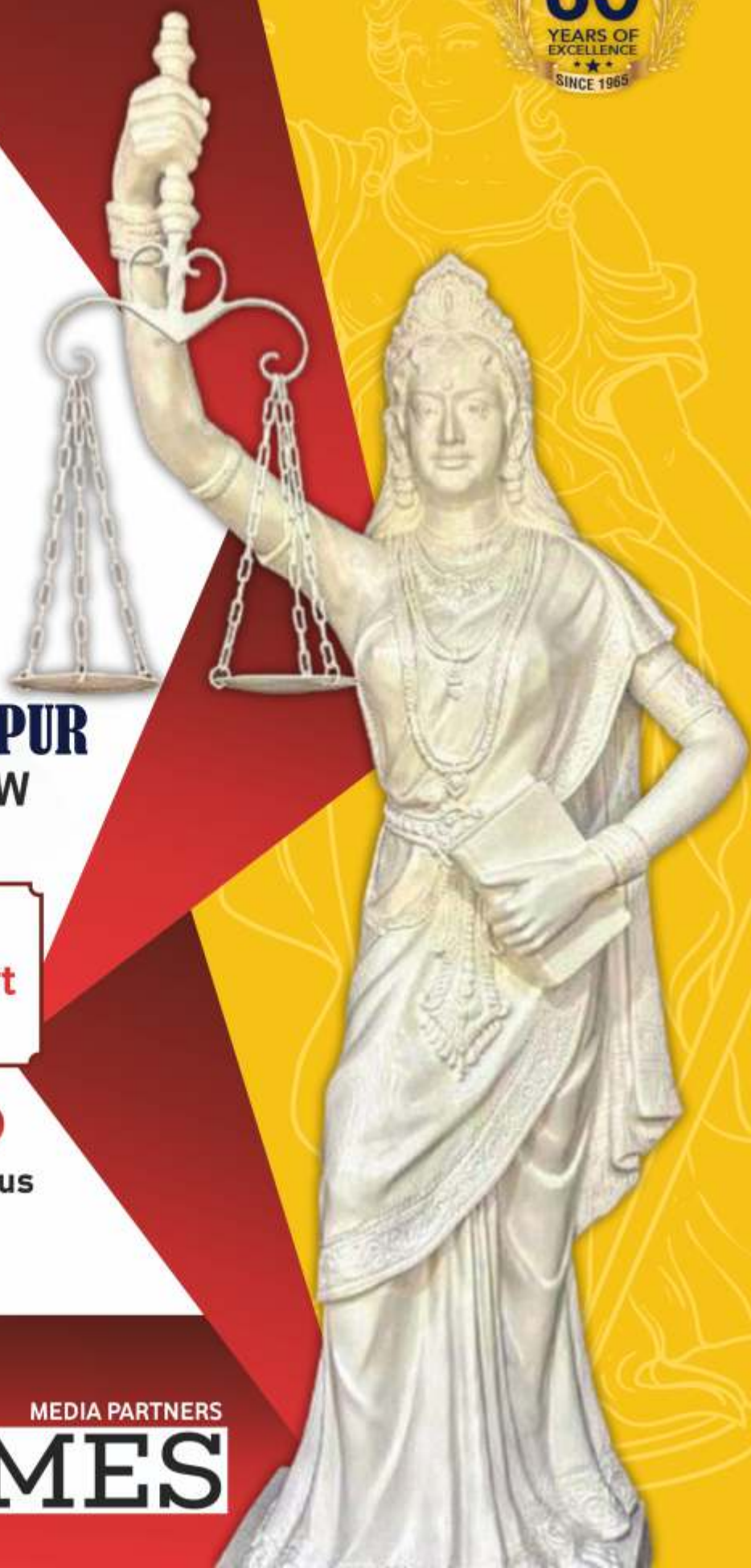
Venue : Apex Sitapura Campus

 **apex.lawschool**

KNOWLEDGE PARTNERS



MEDIA PARTNERS





RECAPPING OUR PREVIOUS SUCCESSES





● About Apex School of Law	02
● About Jaipur	02
● About Ranka Public Charitable Trust	03
● Messages Form Keypersons	04
● Invitation	09
● About Moot Court Committee	10
● Important Dates	11
● Rules & Regulations	12
● Awards & Perks	17
● Moot Proposition	21
● Details of Organizers	27



About the Apex School of Law

Apex School of Law, Apex University, Jaipur is a realization of dreams of the great visionary late Dr. S. M. Juniwal. We feel proud being a part of the oldest Education Society in the country i.e. Sanjay Shiksha Samiti, established in the year 1965. Apex School of Law has advocated excellence in legal education and is credited as one of the best Legal education providers in India. Apex School of Law is running Ph.D. in law/LL.M(One Year and Two Year Degree Course)/ LL.B (Three Years Degree Course) and BA.LL.B (Five Years Integrated Course) which are approved by The Bar Council of India and is constituent college of Apex University, Jaipur.

The University is imparting legal education to educate and train students to achieve outstanding ability to become leaders in the legal profession. The University is also making efforts to build the overall personality of the students by associating them in various academic activities which are mandate as a part of curriculum like Moot-Court Competition, Mock Parliament, FDP, Workshop, Seminar (National & International), Webinar, Guest Lecture also Educational Visit Likes : Supreme Court, Parliament, High Court, Judicial Academy, Debates, and organizing extension lectures by the legal luminaries of outstanding caliber and valuable experience from time to time.

About Jaipur

Jaipur, the capital of Rajasthan, India, is a vibrant city known for its rich history, colorful culture, and architectural marvels. Founded in 1727 by Maharaja Sawai Jai Singh II, the city is renowned for its well-planned layout, featuring the iconic Hawa Mahal, Amer Fort, and City Palace. Often referred to as the "Pink City" due to its distinct terracotta-hued buildings, Jaipur is a UNESCO World Heritage site. The bustling markets, such as Johari Bazaar and Tripolia Bazaar, offer a glimpse into traditional Rajasthani craftsmanship. Jaipur is a captivating blend of ancient charm and modern dynamism, attracting tourists worldwide.



About Ranka Public Charitable Trust

The Trust was set up by Late Dr. N. M. Ranka, Senior Advocate in the year 1980. Major activities undertaken by the Trust are as follows:

- ✓ *To promote the GANDHIAN PHILOSOPHY and to motivate the citizens, students, teachers, judicial officers, lawyers and litigants. The Trust has installed 49 statues of Mahatma Gandhi all over India at various premises including at High Courts of Rajasthan, Orissa, Kerala, Karnataka & Gauhati, District Courts, Central Jails, Universities and Colleges.*
- ✓ *The Trust has adopted Government Upper Primary School, Ramnagariya, Jaipur wherein approximately around 200 students from the lowest strata of society are getting free education with boarding facilities.*
- ✓ *The Trust in order to promote tax education and awareness, gives RANKA BEST TAX CONFERENCE AWARD under the banner of All India Federation of Tax Practitioners, Mumbai to deserving Tax Bar Associations.*
- ✓ *The Trust is publishing books. Such books are freely distributed all over India. Till now more than 25,000 copies have been distributed. List of books printed and published are :*
 - (1) *Law Profession-My Experiences & Expectations*
 - (2) *Vital Role of Constitution in Women Empowerment*
 - (3) *N.A. Palkhivala - A Living Legend Par Excellence*
 - (4) *Constitutional Perception of Fundamental Duties*
 - (5) *Build The Nation*
 - (6) *Glimpses of Gandhian Philosophy*
 - (7) *Be a Perfect Person*
- ✓ *The Trust has pioneered the Moot Court Competitions in Jaipur and more than 20 competitions have been organized in collaboration with UFVLC (University of Rajasthan), Manipal University, Jaipur, Vivekananda Global University, Jaipur and SGT University, Gurugram as well as with the apex school of law in the year 2025.*
- ✓ *The Trust also provides scholarship to needy students and provides free medicines and food to poor patients from time to time.*
- ✓ *The Trust also grants donation to like minded Trusts carrying out works of philanthropy, education, old age homes etc.*



Message From Keyperson

Message FROM THE CHAIRMAN



Dear Participants,

It gives me immense pleasure to welcome you all to the Moot Court Competition organized by the Aepx School of Law, Apex University, Jaipur.

Moot Court competitions are not just academic exercise but these are such Moot Court Competition foundational experiences that shape the future of budding legal professionals. They offer students a platform to develop critical skills in legal research, drafting, and oral advocacy while instilling the discipline and ethics essential to the legal field.

At Apex University, we are committed to nurturing holistic legal education that goes beyond textbooks. Initiatives like this competition reflect our dedication to building a strong, vibrant, and intellectually stimulating environment for our students.

I applaud the efforts of the faculty and organizing committee for making this event possible and congratulate all participants for their enthusiasm and courage to compete. May this event challenge you, inspire you, and bring out the best in you as future guardians of justice.

Wishing you all great success and a memorable experience.

Warm Best Wishes,

Dr. Ravi Juniwal
Chancellor
Apex University, Jaipur



Message From Keyperson

Message FROM THE PRO-CHANCELLOR



Dear Participants,

It is with great pride and enthusiasm that I extend a warm welcome to all participants of the Moot Court Competition hosted by the Apex School of Law, Apex University, Jaipur. Moot court activities form the cornerstone of experiential legal education. They provide an excellent opportunity for students to cultivate advocacy skills, enhance legal reasoning, and develop the confidence essential for a successful legal career. These competitions simulate real-world courtroom experiences and prepare students to meet the demands of the evolving legal landscape with professionalism and integrity.

At Apex University, we are deeply committed to fostering a culture of academic excellence and practical learning. Events like this not only challenge your intellect but also inspire a spirit of teamwork, discipline and legal ethics.

I commend the organizing team for their dedication and applaud all participants for embracing this opportunity. I am confident that this competition will serve as a meaningful step in your journey toward becoming future leaders in the field of law.

Wishing you all a rewarding and enriching experience.

Warm Best Wishes,

Dr. Khemraj Choudhary
Pro-Chancellor
Apex University, Jaipur



Message From Keyperson

Message FROM THE PRESIDENT



प्रिय प्रतिभागियों,

अपेक्स विश्वविद्यालय, जयपुर के विधि संकाय द्वारा आयोजित मूट कोर्ट प्रतियोगिता में आप सभी का हार्दिक स्वागत करता हूँ।

मूट कोर्ट प्रतियोगिताएँ विधि छात्रों के लिए एक अत्यन्त महत्वपूर्ण मंच प्रदान करती हैं, जहाँ वे अपने विधिक ज्ञान, तर्कशक्ति, अभिव्यक्ति एवं अनुसन्धान कौशल को व्यावहारिक रूप में प्रस्तुत कर सकते हैं। यह प्रतियोगिता न केवल छात्रों के आत्मविश्वास को बढ़ाती है, बल्कि उन्हें न्यायिक प्रणाली की बारीकियों से भी परिचित कराती है।

अपेक्स विश्वविद्यालय, जयपुर का सदैव प्रयास रहा है कि हम छात्रों को गुणवत्तापूर्ण एवं व्यावहारिक शिक्षा प्रदान करें, जिससे वे न्याय व्यवस्था के सशक्त स्तम्भ बन सकें। मुझे विश्वास है कि यह प्रतियोगिता आपके बौद्धिक और पेशेवर विकास की दिशा में एक महत्वपूर्ण कदम साबित होगी।

मैं आयोजन समिति को इस अहम पहल ओर सफलता की शुभकामनाओं के लिए बधाई देता हूँ तथा सभी प्रतिभागियों को शुभकामनाएँ देता हूँ। आप सभी का भविष्य मंगलमय हो, यही मेरी कामना है।

प्रो. सोमदेव शतांशु

कुलपति

अपेक्स विश्वविद्यालय, जयपुर (राजस्थान)



Message From Keyperson

Message FROM THE PRO-PRESIDENT



I am delighted to extend my best wishes for the 3rd S.M. Juniwal Ranka Moot Court Competition 2025, to be organized by the Apex School of Law, Apex University, in November.

Moot Court competitions are vital in nurturing future legal professionals by enhancing their advocacy and research skills. This prestigious event, dedicated to the memory of Late Shri S.M. Juniwal, Ranka Ji, reflects our commitment to academic excellence and legal education.

I congratulate the organizing team for their efforts and welcome participants from across the nation. May this event inspire critical thinking, legal insight, and professional growth.

Best wishes for a successful and enriching competition.

Prof. (Dr.) Rakesh Premi
Pro President
Apex University, Jaipur



Message From Keyperson

Message

FROM THE HEAD OF DEPARTMENT



Dear Participants,

It is with great pride and pleasure that I welcome you all to the Moot Court Competition organized by the Apex School of Law, Apex University, Jaipur.

Moot court competitions are more than just academic events, they are a gateway to the real-world practice of law. They help students refine their research, reasoning, advocacy, and public speaking skills, all of which are essential for a successful career in the legal profession. This platform offers you the opportunity to think critically, argue persuasively, and grow as a future advocate.

At the Apex School of Law, we strive to blend academic learning with practical exposure, ensuring that our students are prepared to meet the challenges of the legal world with confidence and competence. Moot Court is one such initiative that reflects our commitment to experiential legal education.

I appreciate the dedication of the organizing team and congratulate all participants for stepping forward to engage in this enriching experience. I wish you all a meaningful and successful competition.

Warm Best Wishes,

Dr. Monika Mishra

Head of the Department

Apex School of Law, Apex University, Jaipur



Invitation

Dear Sir/Madam,

Warm greetings to you and your esteemed institution. It is with great pleasure that we extend an invitation to participate in the **3rd Dr. S.M. Juniwal Ranka Moot Court Competition, 2025** set to take place from **November 15th-17th 2025**.

The **3rd Dr. S.M. Juniwal Ranka Moot Court Competition**, aims to attract bright legal talent, foster meaningful discussions, and showcase a variety of perspectives. Participants can look forward to an enriching experience that goes beyond competition-facilitating opportunities for networking and building enduring connections within the legal fraternity.

We wholeheartedly invite your institution to take part in this premier event and contribute to establish the legacy of Apex School of Law. Your involvement will be an invaluable addition, enhancing the diversity and success of the competition.

For further details and registration relating information, please visit our official website : **apexuniversity.co.in** or contact our Organizing Committee through Contact No : **79767 97771, 97850 92498**. We are here to assist you with any information you need in this regards.

We look forward for your positive response and welcome your team to a vibrant event.

With Best Regards,

Dr. Monika Mishra
HoD, Apex School of Law
Apex University, Jaipur



About Moot Court Committee

The Moot Court Committee is the heart of our institution's legal advocacy training, driven by a passion for bridging the gap between theoretical knowledge and real-world legal practice. Our Committee is not just an organizing body but a catalyst for transforming students into articulate, confident, and insightful advocates. With a commitment to create dynamic learning experiences, we meticulously create moot problems that challenge participants to think beyond textbooks and engage with current, often groundbreaking legal issues.

We collaborate closely with legal practitioners and academicians to ensure that every competition, workshop and training session mirror the complexities of the modern legal world. The Moot Court Committee nurtures a generation of law students equipped not only with exemplary advocacy skills but also with the resilience, creativity and ethics necessary for success in the evolving legal landscape.





IMPORTANT DATES

20th August	Release of Brochure & Moot Proposition	15th September	Early Bird Registration & Fee Payment (20% Discount for registration)
18th September	Last date for registration & fee payment	22nd September	Last date to seek clarifications
29th September	Release of Clarifications	05th October	Last date of submit soft copy of Memorials
15th October	Last date to submit Hard copy of Memorials	14th November	Draw of lots & exchange of - memorials, Researcher's test
15th November	Inaugural ceremony & Preliminary Round 1 & 2	16th November	Quarter Finals, Semi-Final Round and Cultural Night
17th November	Final Round & Valedictory Ceremony		

FEE DETAILS

Each team shall submit the registration fee of INR 6000 (Including boarding and lodging) once submitted will not be refunded in any case.

Payment Details	HDFC Bank, Bapu Nagar Jaipur
Account No.	"50200035013548"
IFSC Code	HDFC0002838
Name	"Apex university"





RULES & REGULATIONS

ELIGIBILITY

- ✓ *The competition is open for bonafide students 5 Year integrated and 3 Year LL.B. program from any recognized University/Institution approved by Bar Council of India.*
- ✓ *Each team shall consist of 3 members, (two 'Speakers' and one 'Researcher') or 2 members (two 'Speakers' and out of these two, one speaker has to be designated as a researcher as well). Maximum of 3 members and minimum of 2 members in a team are allowed.*
- ✓ *Only one team from any College/Law School/University is allowed to participate in the Competition.*
- ✓ *No additional member or team coach is allowed to accompany the team.*

SUBMISSION OF MEMORIALS

- *Participants have to send the soft copy of the Memorials, one from the Petitioner and one from the respondent side {both in Word (.docx/.doc) and PDF format}.*
- *Soft Copy of the memorials shall be sent to the given mail id: mootcourt@apexuniversity.co.in with the subject "Memorials for Team Code". The file names of the electronic copies of the Memorials must contain only the team code and the side being represented in the following format: e.g. (for Team Code TC08): TC08 (P) or TC08(R). The content of the memorials should not differ from the content of the soft copies submitted to the Organizers. The last date to send the soft copy of the memorial is October 5, 2025 by (23:59 hours IST).*
- *Last date for receiving of hard copies of each of the memorial for all participants will be October 15, 2025 by (23:59 hours IST).*
- *The teams must send Four Hard Copy (2 Petitioners & 2 Respondents) of their Memorials from each side to the following address:- Dean, Apex School of Law, Apex Girl's Hostel, Shipra Path, Mansarovar, Jaipur, and Rajasthan, India - 302020.*



- Identification mark of any type shall attract a severe penalty.
- The copies of the memorials must bear cover page in conformity with the following scheme:
 - Blue Colour - Appellant/ Petitioner
 - Red Colour – Respondent
- No amendment to the memorial will be permitted after submission. Teams are not permitted to raise arguments in the oral rounds that are not present in the memorial.
- Each memorial shall consist of the following headings in the same order as are mentioned below :-
 1. Cover Page
 2. Table of Contents
 3. List of Abbreviations
 4. Index of Authorities
 5. Statement of Jurisdiction
 6. Statement of Facts
 7. Issues Raised
 8. Summary of Arguments
 9. Arguments Advanced
 10. Prayer
- Each memorial shall consist of the following details on the cover page :
 1. Team code on the top right-hand corner of the cover page. Memorials without the team code will not be evaluated.
 2. Name and place of the forum.
 3. Name of the parties and their status.
 4. Memorial filed and the party that the team is appearing on behalf of the following content specification must be adhered to :
 1. Language - English
 2. Font and Size (Body) - Times New Roman, 12 pts



3. *Line Spacing (Body) - 1.5 lines*
 4. *Font and Size (Footnotes) - Times New Roman, 10 pts*
 5. *Line Spacing (Footnotes) - Single Line*
 6. *Page Margins - 1 inch on all sides*
 7. *Paper Specification - White A4 Sized Paper*
 8. *Body of the Memorial /Justified*
 9. *Citation style - Bluebook (20th Edn.)*
- *The memorial shall not be of more than fifty (50) pages and the Arguments advance shall not exceed more than thirty (30) pages.*
 - *The Memorial must be spiral bound ONLY. The Memorial must not contain any Annexure/Photographs/Sketches/ Exhibits/Affidavits etc.*

EVALUATION METHOD

Following schematics will be followed in the competition for the scoring of the teams.

Evaluation of oral arguments

Each speaker shall be marked a total of 100 marks by each Judge. The following will be the marking. criteria and the marks allotted to each category:

Sl. No.	Marking Criteria	Marks Allocated
1	<i>Understanding of Law and Procedure</i>	30
2	<i>Application of Facts</i>	20
3	<i>Ingenuity and Ability to Answer Questions</i>	15
4	<i>Use of Authority</i>	5
5	<i>Organization and Flow of Arguments</i>	10
6	<i>Reference to Memorials</i>	10
7	<i>Advocacy Skills, Court Craft and Demeanor</i>	10
	<i>Total</i>	100

***Marks allotted by the judges shall be final*



Evaluation of Memorial

The following will be the Marking Criteria and the Marks Allocated to each category:

Sl. No.	Marking Criteria	Marks Allocated
1.	Knowledge of Law and Extent of Research	30
2.	Proper and Articulate Analysis, Clarity and Organization	25
3.	Knowledge of Facts	25
4.	Evidence of Original Thought	10
5.	Correct Format and Citation	10
	Total	100

Researchers test

- ❖ *The Researcher's test will be conducted on day one of the competition.*
- ❖ *The duration of the test will be sixty minutes (60 minutes) only.*
- ❖ *The test shall consist of Objective / Subjective questions based on the principle of laws applicable and the case study*



- Memorials that do not comply with the above-mentioned specifications will be penalized as follows:

Violation	Penalty
<i>Breach of memorial anonymity</i>	<i>Disqualification from the competition</i>
<i>Missing head</i>	<i>2 marks for every violation</i>
<i>Incorrect order of heads</i>	<i>2 marks (one-time deduction)</i>
<i>Incorrect font size in the main body of the memorial</i>	<i>1 mark for every page on which there is a violation</i>
<i>Incorrect line spacing in the main body of the memorial</i>	<i>1 mark for every page on which there is a violation</i>
<i>Uniformity in footnotes</i>	<i>1 mark for every page on which there is a violation</i>
<i>Incorrect page size and/or page margin in the main body of the Memorial</i>	<i>1 mark for every page on which there is a violation</i>
<i>Missing or unnecessary information on cover page</i>	<i>1 mark per piece of information</i>
<i>Substantive legal arguments outside the arguments advanced section</i>	<i>2 marks for every page on which there is a violation</i>
<i>Exceeding the page limit of the arguments advanced section</i>	<i>3 marks for every page that is in excess of the prescribed page limit</i>
<i>Extra information in footnotes</i>	<i>1 mark for each violation (1 mark will be deducted for every footnote that has extra information)</i>
<i>Use of endnotes</i>	<i>3 marks</i>

ACCOMMODATION

- ❖ The organizers will provide boarding and lodging facilities.
- ❖ Any misconduct at the venue or the place of accommodation shall result in disqualification of the team from the accommodation.



Inside the court room the participants shall follow the below mentioned Dress Code :

- **Females :** White salwar kurta & Dupatta or white shirt and black trousers along with black coat, tie and Black shoes.
- **Males :** White shirt, black trousers, black tie along with black coat and Black formal shoes.

AWARDS



Winning Team Award :

₹ 31000 Cash Prize + Trophy + Certificate +
1 Year Subscription of SCC Learning

Runners-Up Award :

₹ 21000 Cash Prize + Trophy + Certificate

Best Memorial :

₹ 11000 Cash Prize + Trophy + Certificate

Best Speaker :

₹ 5100 Cash Prize + Trophy + Certificate

Best Researcher :

₹ 5100 Cash Prize + Trophy + Certificate

NOTE :

- ❑ Each participant will be awarded a certificate of participation and 1 Month Subscription of SCC Learnings of appreciation to acknowledge their valuable contribution to the event.
- ❑ The participation certificates will not be provided to any participant who is not present at the Prize Distribution Ceremony and the same shall not be sent by post/courier to participants under any circumstances.



COMPETITION ROUNDS

There shall be two Preliminary Rounds, Quarter Finals, Semi-finals and Final Round spreading over a period of 3 days.

PRELIMINARY ROUNDS

- *There shall be two Preliminary rounds. In both the Rounds, the Participating teams shall argue for both the sides. The team which argue from one side in the first preliminary Round shall argue from another in the second Preliminary Round.*
- *The pairing of teams for the Preliminary Rounds shall be done by a draw of lots by the competition Organization Committee. No two teams shall argue against each other more than once in the Preliminary Rounds.*
- *Each Team will be given the Opposite Team's Memorials after the draw of lots. No team shall be provided any information regarding the identity of the opposite Teams or any other team participating in the Competition.*
- *The selection of the top 8 teams for the Quarter Final Rounds shall be based on total number of wins as well as the 'total scores' of teams after conclusion of both the Preliminary rounds. The selection shall be based on the following criteria :*
 - *First, the team with the highest total score after the two preliminary rounds shall be ranked higher. While deciding the Quarter finalists the wins secured by teams in both rounds will also be taken into consideration along with the scores, such that, the team with 2 wins in the preliminary rounds will be ranked higher than the team with a single win.*
 - *Second, for teams that have the same total round score and wins in the preliminary rounds, the team with the higher aggregate absolute speaker scores shall be ranked higher.*
 - *Lastly, if two teams have the same total round score, same wins and the same aggregate absolute speaker scores in the preliminary rounds, then the team with the higher memorial scores shall be ranked high.*



QUARTER FINALS

- *In the Quarter-Final, each Participating Team shall be assigned to argue for one side i.e., each team shall argue only once against the team determined by and for the side decided by a draw of lots.*
- *Each Team will be given the opposite Team's Memorials after the draw of lots.*
- *No team shall be provided any information regarding the identity of the opposite Teams or any other team participating in the Competition.*
- *It shall be a knockout round. The winner of each round shall move to the semi-finals. Four (4) teams shall move to semi-finals.*
- *In case of tie between teams, in Quarter Finals, the aggregate total of the marks of memorials (appellant and respondent) of the teams shall be counted. Team with highest marks shall move ahead.*

SEMI-FINALS/FINAL

- *The selection of 4 teams for the Semi-Final Round and of 2 teams for the Final Round shall be on a 'Knock-Out' basis.*
- *Four (4) teams shall compete in semi-finals. It shall be a knock out round. The winner of each semi-final round shall move to the Final round.*
- *The criteria of marking in this round will be aggregate total of the marks of both the speakers.*
- *In case of tie between teams, in semi-finals, the aggregate total of the marks of memorials (appellant and respondent) of the teams shall be counted. Team with the highest marks shall move ahead.*
- *There shall be one FINAL ROUND (1). The marking criteria in Final Round is the same as that of semi-finals.*

Important Note :

In all cases, decision of the Judges & organizers shall be final and abiding.

**ACADEMIC ACTIVITIES & VISIT****PRESIDENT HOUSE****RAJASTHAN JUDICIAL ACADEMY****SUPREME COURT****WORKSHOP ON NEW CRIMINAL LAWS****2ND INTERNATIONAL MOOT COURT****HIGH COURT JODHPUR**



**3rd DR. S.M. JUNI WAL RANKA NATIONAL MOOT COURT
COMPETITION, 2025**

In Collaboration With
RANKA PUBLIC CHARTIABLE TRUST

By
“APEX SCHOOL OF LAW, APEX UNIVERSITY, JAIPUR”

Page 1 of 7

In The Hon'ble Court of Republic of Frenchlands

CRIMINAL APPEAL NO. 01 OF 2025

CONNECTED WITH

CRIMINAL APPEAL NO. 02 OF 2025

With

CRIMINAL REVISION NO. 03 OF 2025

With

CRIMINAL APPEAL NO. 04 OF 2025

With

CRIMINAL MISC. NO. 05 OF 2025

In The Matter of: -

FREDERICK ...APPELLANT

Versus

REPUBLIC OF FRENCHLANDS ...RESPONDENT



Moot Problem

“Liberty is the right to choose. Freedom is the result of the right choice”

By-Jules Renard

“Everyone is in favour of free speech. Hardly a day passes without its being extolled, but some people’s idea of it is that they are free to say what they like, but if anyone else says anything back, that is an outrage.”

By-Winston Churchill

“Threats to freedom of speech, writing and action, though often trivial in isolation, are cumulative in their effect and, unless checked, lead to a general disrespect for the rights of the citizen”

By-George Orwell

“Sedition is bred in the lap of luxury and its chosen emissaries are the beggared spendthrift and the impoverished libertine”

By-George Bancroft





PART -I

FACTUAL MATRIX OF THE CASE

This matter concerns an appeal against the judgment delivered by the learned Sessions Judge of Bardmika who convicted Mr. Frederick a noted social worker and visiting professor at several academic institutions under the law relating to mutiny. Pursuant to this conviction, the appellant was sentenced to ten years of rigorous imprisonment.

The incident giving rise to the prosecution occurred on the 26th of January, 2025. On that day, the Mr. Frederick delivered a public address to an assembly convened for a meeting on social welfare initiatives of approximately two hundred individuals, the majority of whom were inhabitants of rural communities. The speech was characterized by inflammatory rhetoric, critical of the prevailing governmental structure and evocative of revolutionary sentiment. A summary of the contents of the speech, as recorded by witnesses and accepted by the trial court, is as follows:

Mr. Frederick alleged that, under the current regime, women described emotively as "mothers and sisters" had been reduced to a state of destitution so severe that many were forced to "sell their honour," a phrase understood to imply involvement in prostitution, simply to sustain themselves.

Mr. Frederick claimed that manual labourers had been brought to such levels of deprivation that they were left with no choice but to beg for alms.

Thousands of farmers and labourers, Mr. Frederick asserted, were suffering from starvation due to lack of food.

Mr. Frederick further alleged that the cost of living had been artificially inflated by the ruling authorities, citing specific examples such as the doubling of school fees and the quadrupling of railway fares measures Mr. Frederick claimed were deliberately implemented to crush the spirit of the agricultural classes and prevent their economic and social upliftment.

The speech included graphic accusations against the ruling Party, alleging widespread abduction of women, referencing mythological analogies, and further alleging that women were being compelled to become prostitutes to obtain food and clothing.

Mr. Frederick accused the State of imposing unjust taxes on the most fundamental human experiences birth and death indicating that the population was being subjected to fiscal exploitation at every stage of life.



Mr. Frederick suggested that Frenchlands cultivators and labourers were being metaphorically "bled dry" by the influence of foreign capitalists operating in collusion with domestic elites.

Mr. Frederick claimed that the working classes of Bardmica had now achieved a degree of organisation and unity. No longer, Mr. Frederick declared, would they submit to passive suffering or plead for mercy. Instead, they would now resort to active resistance, metaphorically "taking up cudgels" and physically encircling the government ministry to demand their rights, warning that failure to meet these demands would result in the downfall of the existing regime.

In a particularly incendiary portion of Mr. Frederick address, he suggested that if the nation were to be ruled by cultivators and labourers as Mr. Frederick argued it ought to be then every young man must be trained in the use of weapons, including swords, firearms, batons, and even incendiary tools such as spirit bottles. Mr. Frederick emphasised that the existing government would not yield power voluntarily and that, historically, no government had been dismantled without resort to violence. Consequently, Mr. Frederick advocated for the formation of agricultural and labour collectives which would organise into militarised groups or "armies."

Mr. Frederick then drew parallels with the governmental structure of communist country, stating that if Frenchlands desired a system

similar to that of communist country, they must establish a force of volunteers and train them in armed warfare. Mr. Frederick concluded by making inflammatory historical comparisons, asserting that despotic rulers of the past did not divide Frenchlands. Instead, Mr. Frederick alleged that the true architect of national disunity was minister of ruling government, whom Mr. Frederick labeled as a "great traitor" responsible for the present condition of the state.

The Mr. Frederick did not deny having delivered the speech in question but contested the precise wording attributed to him in the official record. Moreover, as part of Mr. Frederick defence, he raised a constitutional challenge against the very provision under which he was charged. He contended that law relating to mutiny had become void under the provisions of the Constitution of Frenchlands, which renders pre-constitutional laws void to the extent that they are inconsistent with the fundamental rights enshrined in the Constitution, particularly the right to freedom of speech and expression.

The learned Court below, however, held that the speech in question had indeed been made substantially as alleged. It is further held that law relating to mutiny represented a "reasonable restriction" upon the fundamental right to freedom of speech, as permitted by the Constitution in the interests of maintaining public order and protecting the sovereignty and integrity of the State. As such, the law relating to mutiny remained constitutionally valid, and



the Mr. Frederick was accordingly convicted and sentenced.

In a separate but related matter, the ruling government has filed Criminal Appeal, challenging an order of acquittal issued by an Additional Sessions Judge. The respondent in that case, Mr. Henry, had been charged of criminalises the promotion of enmity between different groups on grounds such as religion, race, place of birth, residence, language, etc., and acts prejudicial to national integration.

In a corresponding appeal, Mr. Henry has contested his conviction asserting, inter alia, that the provision invoke in his case has lost its validity due to provision referred in the Constitution of Frenchlands. Mr. Henry

constitutional grounds and seeking an acquittal.

Additionally, the State has filed Criminal Revision, seeking enhancement of the sentence imposed upon Mr. Henry for the offence under the law relating to mutiny. The prosecution contends that the sentence awarded is manifestly inadequate, considering the gravity of the offence.

Finally, in Criminal Miscellaneous Petition, one Mr. Joe, who has been arrested under the law relating to the mutiny, has approached the court seeking a writ of habeas corpus for his principal ground of challenge is the alleged unconstitutionality of law relating to the mutiny, which he contends has been nullified by





PART -II

Parties are free to frame two questions of law relating to mutiny that highlight the provisions of criminal, constitutional, and international law.

- *State will be represented by the Learned Advocate General.*
- *In view of the seriousness of the matter, this Court is inclined to appoint the Learned Solicitor General of Bardmica as amicus curiae to submit a brief submission (including criminal, constitutional, and international aspects) on the law relating to mutiny, outlining its pros and cons, to assist this Hon'ble Court before the parties begin submitting their arguments.*
- *The central legal questions arising in the present matter is whether the statutory provisions relating to mutiny have become ultra vires in light of the fundamental rights enshrined in the Constitution of Frenchlands. Whether the offence of mutiny can be construed as an affront to the tripartite structure of the State comprising the Executive, Legislature, and Judiciary or whether its legal implications are limited to an offence against the Executive arm of the Government alone? In view of the constitutional significance and far-reaching implications of the issue, this matter shall be placed before a Constitutional Bench comprising five Hon'ble Judges for authoritative adjudication. All parties both the State and private litigants are hereby advised to frame their submissions with a forward-looking perspective, taking into account the evolving constitutional landscape, the current*

socio-political environment, and the potential long-term consequences of any ruling on this subject. The Court recognizes that the nation is presently undergoing multiple institutional and legal developments, which underscore the need for a holistic and contemporary approach to the arguments presented. This Court, as the guardian of the Constitution and the temple of justice, bears the solemn responsibility of ensuring that the principles of equity, justice, and constitutional balance are preserved. Accordingly, the adjudication of this matter shall strive to uphold both the sanctity of individual liberty and the legitimate interests of the State, thereby maintaining the delicate equilibrium between personal freedoms and governmental authority.

- *Parties are requested to argue on the side of the Appellant as well as on the side of the Respondents before the "Hon'ble Court of Republic of Frenchlands" pertaining to the above case and further elucidate the arguments with appropriate case laws and inputs.*
- *The laws of Republic of Frenchlands are pari material with laws of India. The Republic of Frenchlands considers the leading common law precedents as being highly persuasive. Hence, all the relevant ancient, modern, texts of Indian law may be referred for arguing the case.*
- *This Moot Problem has been formulated solely for the purpose of this competition for furthering the academic exercise only.*



ORGANIZERS

**CHIEF PATRON**
Dr. Ravi Juniwal
(Chairman)

PATRON

**Justice J K Ranka**
(Former Judge, Raj. High Court)
Trustee, Ranka Charitable Trust**Dr. Khemraj Choudhary**
(Pro-Chancellor)**Prof. Somdev Shatanshu**
(President)**Prof (Dr.) Rakesh Premi**
(Pro - President)**Prof (Dr.) Pankaj Sharma**
(Registrar)**Mr. Vedanshu Juniwal**
(Director, Planning & Management)

**ORGANIZING SECRETARY**

Dr. Monika Mishra
HOD, Apex School of Law

FACULTY CONVENERS

Mr. Ashish Kumar
Mob. 79767 97771



Ms. Kavita Singh
Mob. 97850 92498

FACULTY CO-CONVENERS

Dr. Surbhi Dadhich



Dr. Shikha Trivedi

3rd

Dr. S.M. Juniwal
Ranka **Moot Court** Competition



FACULTY COORDINATOR



Dr. Narender Kumar



Dr. Suresh Baira



Dr. Gawaraja Suthar



Dr. Sanskriti Srivastava



Dr. Gaytri Choudhary

ORGANIZING COMMITTEE



Mr. Anuj Maheshwari



Ms. Rumani Sharma



Mr. Vikram Khichi



Shilpi Nama
Student Convener



Manan Kumar
Student Convener



Vikram Pratap Kushawaha
Student Co-Convener



Krish Gaur
Student Co-Convener



Dr Sagar Mal Juniwal's

APEX UNIVERSITY, JAIPUR

Ph.: 0141-6660999 | 1800-200-7000

Email : info@apexuniversity.co.in, Web: www.apexuniversity.co.in

Admn. Office :
Sector -5, V.T. Road, Mansarovar
Jaipur (Rajasthan) 302020

Campus :
Apex University,
Achrol, Jaipur 303002

For Any Query Contact :

Ashish Kumar **79767 97771** | Kavita Singh **97850 92498** | Shilpi Nama **73035 23692**